GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

RAJYA SABHA
UNSTARRED QUESTION NO.2629
TO BE ANSWERED ON 25TH MARCH, 2022

DUES OWED TO SUGAR CANE GROWING FARMERS

2629 SHRI MALLIKARJUN KHARGE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

(a) the total dues owed to farmers by sugar mills in Uttar Pradesh during the last five years, year-wise and district-wise;

(b) whether payments to sugarcane growing farmers by sugar mills have been delayed by more than a year;

(c) the total dues owed to sugar mills by Uttar Pradesh Power Corporation Ltd. under power purchase agreements during the last five years, year-wise, details thereof;

(d) whether any directions have been issued to the Uttar Pradesh State Government to ensure timely payments to sugarcane farmers, especially in the district of Lakhimpur Kheri; and

(e) if so, details thereof, if not, reasons therefor?

A N S W E R
MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SADHVI NIRANJAN JYOTI)

(a): As per information received from State Government of Uttar Pradesh, amount of cane dues against sugar mills during the last five sugar seasons (October – September), year-wise and district- wise is at Annexure.

(b): Payment of cane price to sugarcane growing farmers by the sugar mills is a continuous process. Timely payment of dues is being made to sugarcane farmers by sugar mills.

(c): As per information received from Uttar Pradesh Power Corporation Ltd.(UPPCL), as on 22.02.2022, Rs.268.65 crore dues owed to 78 sugar mills by the UPPCL under power purchase agreements.

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(d) & (e): The Sugarcane (Control) Order, 1966 stipulates payment of cane price within 14 days of supply of sugarcane. The Powers to enforce the provisions of Sugarcane (Control) Order, 1966 with regard to payment of cane dues of farmers is vested with the State Governments as they have necessary field formation for its implementation. Central Government from time to time issues advisory to the State Governments for ensuring clearance of cane price dues of farmers and to take action against defaulting sugar mills.

As informed by the Government of Uttar Pradesh, the Cane Commissioner, Uttar Pradesh has issued notices to those defaulting sugar mills of Uttar Pradesh including mills in the district of Lakhimpur Kheri who have paid cane price less than 50%, to make balance payment of cane dues of farmers.

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ANNEXURE

ANNEXURE REFERRED IN REPLY TO PART (a) OF THE UNSTARRED QUESTION NO. 2629 TO BE ANSWERED ON 25.03.2022 IN THE RAJYA SABHA.

Statement showing district wise cane dues of farmers during last 5 sugar seasons.

S. No	Sugar season	Name of District	Cane Dues (Rs.In Crore .)
1.	2016-17	Basti	22.29
2.	2017-18	Basti	19.65
3.	2018-19	Nil	Nil
4.	2019-20	Nil	Nil
5.	2020-21	1. Baghpat	133.55
		2. Ghaziabad	12.85
		3. Maharajganj	14.40
		4. Kushinagar	9.34
		Grand Total	**212.08**

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